

(ख), (ग) और (घ). सूचना एकत्र की जा रही है और उपलब्ध होते ही सभा पटल पर रख दी जाएगी।

Assessment of Income Tax on INFA, INFA Publications and Durgadas Associates and Foreign Exchange given to Certain Firms

4646. SHRI JYOTIRMOY BASU: Will the Minister of FINANCE be pleased to state:

(a) the assessed tax on the income of Durgadas (P) Ltd. and the firms like I. N. F. A., Durgadas Associates and I.N.F.A. Publications and the individual Directors during the period from 1962 and 1967;

(b) how much foreign exchange has been earned by these companies through collaboration with foreign public relations and news feature agencies during the last five years; and

(c) whether any foreign exchange was released to these parties for travel and business abroad ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) The required information is given in the statement laid on the Table of the House. [*Placed in Library. See No. LT-2718/68.*]

(b) and (c). The information is being collected and will be laid on the Table of the House in due course.

Restrictions on Remittances on Imports by Foreign Diplomats

4647. SHRI HIMATSINGKA:
SHRI S. K. TAPURIAH:
SHRI S. R. DAMANI:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have taken any decision to clamp down certain restrictions on remittances on imports on duty-free goods by foreign diplomats;

(b) if so, the curbs which are proposed to be imposed in this regard and the likely amount of foreign exchange saving per year as a result thereof;

(c) whether similar curbs already exist in other countries and if so, in which countries; and

(d) the circumstances which have impelled Government to impose such curbs at this stage ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) and (d). For all direct imports, Diplomatic Missions are henceforth not being granted any remittance facilities from India. Payments for such imports have to be made directly from abroad. Similarly for goods purchased from Bonded Stores/Warehouses in India, members of the diplomatic missions can make payments only through crossed cheques drawn on Special Accounts which have been specifically approved for this purpose and which are fed exclusively by remittances from abroad. Diplomatic Missions having Special arrangements with India whereby their embassy expenditure may be met in rupees have the facility to pay the bonded warehouses in rupees to a limited extent. The Trade Representation of GDR in India also has been provided this facility.

These restrictions have been imposed in order to avoid a foreign exchange burden on our country's resources on this account. It is not possible to estimate the extent of foreign exchange savings.

(c) Yes, Sir. In Algeria, Burma, Cambodia, Ceylon, China, Ghana, Laos, Morocco, Nepal, North Vietnam, Pakistan, South Vietnam, Turkey and UAR.

Realisation of L.I.C. Loan from Shri Ram Rattan Gupta of Kanpur

4648. SHRI S. M. BANERJEE: Will the Minister of FINANCE be pleased to state:

(a) the steps taken by the Life Insurance Corporation to realise the amount of Rs. 14,17,158 plus 4 per cent interest on it from 1954 decreed by the Bombay High Court against Shri Ram Rattan Gupta of Kanpur in 1960;

(b) whether it is a fact that the Income-tax Department has frustrated the efforts of the Life Insurance Corporation to realise the decretal amount by auctioning the properties of Shri Ram Rattan Gupta which had been got attached earlier; and

(c) whether it is also a fact that the personal income-tax arrears of the judgement-debtor are small compared with the value of the property that had been got attached by the Life Insurance Corporation and its sale proceeds would be enough to meet the claims both of the Life Insurance Corporation and the Income-tax Department, if the Corporation and the Department did not come in each other's way ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) The Corporation has taken necessary steps for executing the decree against Shri Ram Rattan Gupta and several proceedings in this connection are pending in law Courts.

(b) No, Sir. The Income-tax Department filed a petition on 13th April, 1968 claiming priority of its dues over the dues of the Corporation, but the execution proceedings have not been stayed on this ground.

(c) According to the Corporation's estimate, the share of the judgement-debtor in the properties already attached by it, is about Rs. 2,81,000/-. On the basis of this estimate, the sale proceeds would not be adequate to cover the dues of the Corporation and the Income-tax Department.

Orders placed by Directorate-General of Supplies and Disposals on Lakshmiratan Cotton Mills, Kanpur

4649. **SHRI S. M. BANERJEE:** Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the value of orders placed by the Directorate of Supplies and Disposals with Lakshmiratan Cotton Mills, Kanpur since October, 1967 when the above mill reopened after a year long closure; and

(b) whether it is also a fact that the said Lakshmiratan Cotton Mills has been receiving orders from the Directorate of Supplies and Disposals in spite of their failure to produce annually Income-tax Clearance Certificates and Annual Report, Balance Sheet and Profit and Loss Account for the last several years, without which no firm can be registered as approved contractor and receive orders from the Directorate of Supplies and Disposals?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) Rs. 159 lakhs approximately.

(b) M/s. Lakshmiratan Cotton Mills, Kanpur, were registered with the Directorate General of Supplies and Disposals up to 30th June, 1967. Their request for renewal of registration was not acceded to because of their inability to furnish the Income-Tax Clearance certificate. However, because of their past satisfactory performance, contracts of the value mentioned at (a) above were concluded in view of the limited capacity available and the competitive rates offered by the firm.

Non-availability of Medicines and Drugs

4650. **SHRI ABDUL GHANI DAR:** Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that several drugs and medicines like (i) Sulphadimidine tablets, (ii) Potassium Citrate, (iii) Gentian Violet, (iv) P.A.S., (v) Glycerine, (vi) Liquid Paraffin, (vii) Tincture Benzoin, (viii) Powder Tannic Acid, (ix) Ammonium Carbonate, (x) Acriflavine, (xi) Vitamin B complex also Vitamin C of good quality are not available anywhere in India not even in Government and big private hospitals;

(b) if so, the reasons therefor;

(c) whether it is a fact that the Finance Ministry refused to grant foreign exchange for the import of such drugs; and

(d) how many patients are suffering due to non-availability of such medicines?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) No. It is not a fact. Sulphadimidine is an important item and is allowed to be imported freely by manufacturers. Potassium Citrate is made indigenously from imported Citric Acid. Gentian Violet is an item whose import is permitted. Regarding PAS, a shortage of this drug was apprehended and timely action was taken to import Sodium PAS in bulk. Some of the imported material has already arrived and distributed to the manufacturers of PAS formulations.